

**Supply of power to Andhra Pradesh**

\*325.SHRI NANDI YELLAIAH: Will the Minister of POWER be pleased to state:

(a) the details with regard to the quantum of power allocation to Andhra Pradesh from unallocated power from Southern Region as due and, in addition, from Eastern Region and North-Eastern Region;

(b) whether present supply of power has been considered sufficient by the Andhra Pradesh Government or it has sought more power supply from these regions; and

(c) the reasons for not supplying adequate power to the State, as it is currently facing substantial power shortage?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) to (c) The unallocated power of Central Generating Stations is limited and fixed and the same is allocated on a dynamic basis to meet the urgent and overall requirements of States/UTs. There is no quota fixed for any State, Andhra Pradesh has been allocated 30.2% to 38.5% (approximately 328 MW to 418 MW) in different time slots of the day out of the unallocated power of Central Generating Stations of Southern Region. The details of allocation of power to Andhra Pradesh from unallocated power of Central Generating Stations are given in the Statement (*See below*). There is no allocation to Andhra Pradesh from the unallocated power of Central Generating Stations located in the Eastern and North Eastern Regions except for Talcher-II located in the Eastern Region in which the constituents of Southern Region have shares.

Requests for additional allocation of unallocated power are received from States from time to time. No request for additional allocation of unallocated power has, however, been received from the Government of Andhra Pradesh in the recent past.

**Statement**

*Allocation of Unallocated Power to Andhra Pradesh  
from the Central Generating Stations*

Generating Station	Installed capacity (MW)	Unallocated power (MW)	Allocation from unallocated power			
			Unit	00.00 to 02.00, 06.00 to 18.00	00.00 to 06.00 hours	18.00 to 22.00 hours
				22.00 to 24.00 hours		
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1. Ramagundam STPS St. I & II	2100	310	(MW) #	155	175.8	135.3
2. Ramagundam STPS St.-III	500	75	(MW)#	37.8	42.9	33

(1)	(2)	(3)	(4)	(5)	(6)	(7)
3. Neyveli-II St.-I	630	95	(MW)#	29.8	33.7	26
4. Neyveli-II St.-II	840	125	(MW)#	39.2	44.4	34.2
5. Neyveli-I Expansion	420	63	(MW) #	0	0	0
6. Madras APS* Unit I & II	440	18	(MW) #	9.1	10.3	7.9
7. Kaiga APS* Unit - I & II	440	66	(MW) #	33.3	37.7	29
8. Kaiga APS* Unit - III	220	33	(MW)#	10.9	10.9	14.5
9. Talchar STPS	2000	300	(MW) #	54.8	62	48
TOTAL :	7590	1085	(MW) #	369.9	417.7	327.9
TOTAL :	7590	1085	(%) \$	34.1%	38.5%	30.2%

# Equivalent MW allocation in Installed Capacity (Gross)

\* APS - Atomic Power Station

#### Schemes for welfare of working children

\*327.DR. E.M. SUDARSANA NATCHIAPPAN:

SHRI SANTOSH BAGRODIA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the scheme for welfare of working children;
- (b) whether Government has issued guidelines to implement the scheme and, if so, the details thereof;
- (c) whether Government has ascertained the parameters to monitor the achievements of the implementing agencies under the scheme and if so, the details thereof; and
- (d) whether it is a fact that there has been serious under-performance in implementation of the scheme in terms of utilization of allocations and coverage of the scheme and if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The details of the scheme namely 'Scheme for welfare of working children in Need of care and Protection' are available on the Ministry's website : [www.wcd.nic.in](http://www.wcd.nic.in). The guidelines for implementation of the scheme are available in the scheme itself.

(c) The achievements of the implementing agencies are monitored based on the parameters as set up by the concerned State Governments/UT Administrations. The Secretary of the concerned Department in the State Government/UT Administration is requested by the Ministry of Women and Child Development to monitor the performance of the projects through periodical reviews. Inspections are carried out by the concerned State Government authorities and the reports are sent